

GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

RAJYA SABHA
STARRED QUESTION NO. 232
TO BE ANSWERED ON 10.08.2026

INCREASE IN ANNUAL ALLOCATION UNDER MPLAD

232. SHRI NEERAJ DANGI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the year in which the annual allocation amount per Member under MPLADS was last revised;
- (b) whether Government has conducted any assessment of the adequacy of the current amount of ₹5 crore per Member;
- (c) whether Government has received any representations from Members regarding an increase in the annual allocation under the Members of Parliament Local Area Development Scheme (MPLADS);
- (d) if so, the details thereof;
- (e) whether any proposal to increase the said amount is currently under consideration by Government; and
- (f) if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

- (a) to (f) A statement is laid down on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 232 FOR REPLY ON 10.08.2026 REGARDING INCREASE IN ANNUAL ALLOCATION UNDER MPLAD ASKED BY SHRI NEERAJ DANGI.

(a) The annual entitlement per Member of Parliament under the Members of Parliament Local Area Development Scheme (MPLADS) was last revised in the FY 2011-12.

(b) The primary objective of the Members of Parliament Local Area Development Scheme (MPLADS) is to enable each Member of Parliament to recommend developmental works based on the locally felt needs of the people, with emphasis on the creation of durable community assets for the larger public good.

The works permissible under the Scheme span a wide range of sectors, including public and community infrastructure, public conveniences, safety and security, education, public health, drinking water, and sanitation. While various Central and State Government Ministries and Departments implement sector-specific schemes in these areas, the MPLADS is intended to complement such initiatives by addressing locally identified development needs, providing last-mile connectivity, and bridging viability gaps, rather than replacing or duplicating existing schemes.

Further, to enhance the coverage and impact of works under the Scheme in line with emerging development needs, the Union Cabinet, while approving the continuation of the MPLADS, also approved convergence of MPLADS with more number of Central and State Government schemes as well as projects of local bodies. This decision, based on the recommendations of the Third-Party Evaluation of the Scheme conducted by the Ministry in 2025, is aimed at facilitating the execution of larger and more impactful projects through pooled funding, thereby enhancing the overall effectiveness of the Scheme and enabling Members of Parliament to recommend works of greater scale and wider public benefit without duplication.

(c) & (d) Yes, Sir. Suggestions for revision of annual entitlement of MPLADS fund were received from Members of Parliament. The Ministry has received representations from 17 MPs seeking enhancement in annual allocation of the Scheme since its previous extension in Nov 2021.

(e) & (f) The Union Cabinet, in its meeting held on 05.05.2026, approved the continuation of the Members of Parliament Local Area Development Scheme (MPLADS) for the period from FY 2026–27 to FY 2030–31, coterminous with the 16th Finance Commission period, with an annual entitlement of ₹5.00 crore per Member of Parliament.

At present, there is no proposal under consideration to revise or enhance the MPLADS annual allocation.
